

PUNJAB VIDHAN SABHA

Bill No. 21-PLA-2018

**THE PUNJAB MUNICIPAL INFRASTRUCTURE DEVELOPMENT FUND
(AMENDMENT) BILL, 2018**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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further to amend the Punjab Municipal Infrastructure Development Fund Act, 2011.

BE it enacted by the Legislature of the State of Punjab in the Sixty-ninth Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Municipal Infrastructure Development Fund (Amendment) Act, 2018.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. (1) In the Punjab Municipal Infrastructure Development Fund Act, 2011, in section 2, for clause (cc), the following clause shall be substituted, namely :—

Amendment in section 2 of Punjab Act 11 of 2011.

“(cc) “grant-in-aid” means the grant-in-aid provided from the Consolidated Fund of the State as compensatory payment under the State Budget till the financial year, 2037-38.”.

CHANDIGARH :
The 7th September, 2018.

SHASHI LAKHANPAL MISHRA,
Secretary.